
(2023) 06 SEBI CK 0081

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 786, 801 Of 2023, Appeal No. 528 Of 2023

D B Realty Limited & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-06-2023

Acts Referred:

Citation : (2023) 06 SEBI CK 0081

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Mukul Rohatgi, Rishika Harish, Aditya Bhansali,, Akshaya Bhansali, Suyash Bhandari, Dimple Gyamlani, Aditya Thanvi, Nirali Mehta, Vishal Kanade, Mihir Mody, Arnav Misra, Harshvardhan Melanta, K. Ashar

Final Decision : Allowed

Judgement

1. Upon hearing the learned Senior Counsel Shri Mukul Rohatgi for the appellant, Shri Vishal Kanade, the learned counsel appearing for the respondent submitted that they would like to file a reply. Considering the aforesaid, we allow the respondent two weeks time to file a reply. Rejoinder, if any, may be filed by July 25, 2023. List this matter on July 26, 2023 for admission and for final disposal.

2. We have been informed that the next date fixed for hearing in the matter by the Whole Time Member (WTM) is July 12, 2023. We accordingly direct the WTM to defer the hearing on that date and list the hearing on any date after July 26, 2023. The urgency application is disposed of accordingly. The exemption application is allowed.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.